

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 07.02.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/268/2023
NAME OF THE COMPANY	Sai Srushti Infrastructure Pvt Ltd
NAME OF THE PETITIONER(S)	JM Financial Asset Reconstruction Company Ltd
NAME OF THE RESPONDENT(S)	Sai Srushti Infrastructure Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

Present: Ld. Counsel Ms. Kriti Kalyani for the Financial Creditor.
Ld. Counsel for the Corporate Debtor.

At the request of the Ld. Counsel for the FC, matter is adjourned on the plea that the settlement proposal has been received from the CD and the matter is likely to be settled by the next date of hearing. **Matter is adjourned to 27.03.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)